

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/220(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	CLIFFORD CHANCE PTE LTD. VS SHRISTI INFRASTRUCTURE DEVELOPMENT CORPORATION LIMITED(AMAL)
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Mini Agarwal, Adv.] For the Operational Creditor
Mrs. Ratnadipa Sarkar, Adv.]

Mr. Rishav Banerjee, Adv.] For the Corporate Debtor
Mr. Rajarshi Banerjee, Adv.]

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. It is submitted by the learned Counsel Mr. Rishav Banerjee appearing on behalf of the Corporate Debtor that the reply affidavit was filed on 19th March, 2024 and the direction was given to file the reply affidavit within 8th March, 2024 in terms of the order dated 5th March, 2024 passed by this Tribunal. Therefore, we impose cost of Rs.25,000/- (Rupees Twenty-five thousand only) to the learned Counsel appearing on behalf of the Corporate Debtor to be paid to the Prime Minister's National Relief Fund in terms of Rule 149 of the National Company Law Tribunal Rules, 2016.
3. It is noted that despite repeated chances, Ms. Mini Agarwal, learned Counsel appearing on behalf of the Operational Creditor did not argue the matter. In view of this, we direct the learned Counsel appearing on behalf of the Operational Creditor to pay a sum of Rs.25,000/- (Rupees Twenty-five thousand only) to the Prime Minister's National Relief Fund in terms of Rule 149 of the National Company Law Tribunal Rules, 2016.
4. List this matter for consideration on **30th April, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**